

OFFER OPENING PUBLIC ANNOUNCEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT TO THE PUBLIC SHAREHOLDERS OF
GRAMEVA LIMITED

(FORMERLY KNOWN AS BANGALORE FORT FARMS LIMITED)

CIN: L51101WB1966PLC226442; Website: www.grameva.in; Email: info@grameva.in;

Registered Office: 164/1, Maniktala Main Road, Mani Square Mall, Room No. 7E, 7th Floor,
Kankurgachi, Kolkata- 700054; Tel. No.: 033 4068 1079/ 033 4063 0732

This Offer Opening Public Announcement cum Corrigendum to the Detailed Public Statement ("Advertisement") is being issued by VC Corporate Advisors Private Limited ("Manager to the Offer"), on behalf of Mrs. Maneesha Singh ("Acquirer I"), Jagsakti Merchandise Private Limited ("Acquirer II") and Ros Advisory Private Limited (formerly known as Ros Insurance Advisors Private Limited) ("Acquirer III") (Acquirer I, Acquirer II and Acquirer III are hereinafter collectively referred to as the "Acquirers") pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ["SEBI (SAST) Regulations"] in respect of Open Offer ("Offer") for the acquisition of upto 12,47,844 (Twelve Lakhs Forty-Seven Thousand Eight Hundred and Forty-Four) fully paid-up equity shares of face value of Rs. 10/- each, representing 26.00% of the total paid-up equity and voting share capital of Grameva Limited (formerly known as Bangalore Fort Farms Limited) (hereinafter referred to as the "GL" or the "Target Company"). This advertisement is to be read in conjunction with the Public Announcement ("PA") dated January 31, 2026, Corrigendum to Public Announcement ("Corrigendum to PA") dated February 05, 2026, Detailed Public Statement ("DPS") dated February 06, 2026 as published in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Pratahkal (Marathi daily) Mumbai edition and Arthik Lipi (Bengali daily) Kolkata edition on February 06, 2026, Draft Letter of Offer ("DLOF") dated February 13, 2026 and the Letter of Offer ("LOF") dated March 16, 2026 which is available on the websites of the Securities and Exchange Board of India ("SEBI") and BSE Limited ("BSE") and The Calcutta Stock Exchange Limited ("CSE"), i.e., both the Stock Exchanges where the equity shares of the Target Company are presently listed.

1. **Offer Price:** The Offer Price is Rs. 30/- (Rupees Thirty Only) per equity share, payable in cash. There has been no upward revision in the Offer Price from the price mentioned in the Letter of Offer.
2. The Committee of Independent Directors ("IDC") of the Target Company have perused the Public Announcement dated January 31, 2026, Corrigendum to Public Announcement dated February 05, 2026, the Detailed Public Statement published on February 06, 2026, the Draft Letter of Offer dated February 13, 2026 and the Letter of Offer dated March 16, 2026 issued by the Manager to the Offer on behalf of the Acquirers in relation to the Open Offer. IDC has opined only on the pricing of the Offer. The IDC is of the opinion that the Offer price of Rs. 30/- (Rupees Thirty Only) per fully paid-up equity share offered by the Acquirers is in accordance with the SEBI (SAST) Regulations and appears to be fair and reasonable.

The recommendation of IDC dated March 24, 2026 was published in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Pratahkal (Marathi daily) Mumbai edition and Arthik Lipi (Bengali daily) Kolkata edition on March 25, 2026.

3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Open Offer.
4. Cameo Corporate Services Limited, being the Registrar to the Offer, has confirmed that the Letter of Offer has been dispatched to all the Public Shareholders of the Target Company (except Acquirer II and Acquirer III) through electronic means on Thursday, March 19, 2026 (for Equity Shareholders holding Equity Shares in dematerialized form) whose name appeared on the register of members on the Identified Date and who have registered their email ids with the Depositories and/or the Target Company and through physical means to all the remaining public shareholders of the Target Company on Monday, March 23, 2026 (holding Equity Shares in Physical form) whose name appeared on the register of members on the identified date.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of SEBI at www.sebi.gov.in, website of BSE at www.bseindia.com, website of CSE at www.cse-india.com and also on the website of Manager to the Offer at www.vccorporate.com. Shareholders can also apply by downloading such forms from the above-mentioned websites. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:



- a. **In case of Physical Shares:** Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through the relevant Selling Broker by providing name, address, number of Equity Shares held, number of Equity Shares tendered and other relevant documents as mentioned in paragraph 8.15 of the LOF along with duly filled and signed Form SH-4.
- b. **In case of Dematerialized Shares:** Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers (“**Selling Broker**”) registered with BSE within the normal trading hours of the secondary market, during the Tendering Period in accordance with the procedure as mentioned in paragraph 8.14 of the LOF.
- c. Shareholders whose brokers are not registered with BSE are able to tender their Equity Shares through the Acquirer’s Broker or the Buying Broker.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on February 13, 2026. We have received the final observations from the SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations vide its observation letter no. I/6750/2026 dated March 11, 2026 which has been duly incorporated in the LOF.
7. **Any other material change from date of the PA (Material updates):**
- 7.1 The net worth of Jagsakti Merchandise Private Limited (“**Acquirer II**”) as on December 31, 2025 has been revised from Rs. 19,22,38,399.50 (Rupees Nineteen Crores Twenty-Two Lakhs Thirty-Eight Thousand Three Hundred Ninety-Nine and Fifty Paise Only) to Rs. 17,59,70,009.50 (Rupees Seventeen Crores Fifty-Nine Lakhs Seventy Thousand Nine and Fifty Paise Only) pursuant to the inclusion of the applicable tax element, resulting in a corresponding adjustment to its net worth and the same has also been incorporated under the documents for inspection under sub point vii of point no. 10 on page no. 38 of the Letter of Offer. Accordingly, the financial information of Acquirer II has also been revised incorporating the tax element.
- 7.2 As on the date of PA, the total amount of outstanding loan given to Acquirer II by the Target Company was Rs. 2,57,25,621/-. However, as on the date of the Letter of Offer, the loan granted to Acquirer II has also been settled and paid off.
- 7.3 The outcome of Board Meeting dated December 08, 2017 towards allotment of equity shares under the Preferential Issue has been included under the documents for inspection under sub point (xviii) of point no. 10 on page no. 39 of the Letter of Offer.
8. **Details regarding the status of the Statutory and other approvals**
- 8.1 As on the date of Letter of Offer, there are no regulatory or statutory approvals pending to be received. If any other statutory approvals become applicable prior to the completion of the Offer, this Offer would also be subject to such other statutory approval(s). For more details regarding the statutory and other approvals for this Offer, please refer to the paragraph “Statutory and other approvals” under paragraph 7.10 of the Letter of Offer.
9. The Open Offer will be implemented by the Acquirers through Stock Exchange Mechanism made available by the Stock Exchange in the form of separate window (“**Acquisition Window**”) as provided under the SEBI (SAST) Regulations and SEBI Master Circular SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023. BSE Limited has granted the Acquisition Window to the Acquirers through their notice no. 20260325-20 dated March 25, 2026.
10. **The schedule of major activities relating to the Offer as mentioned on page no. 2 of the DLOF stands amended and the revised schedule as mentioned on page no. 2 of the LOF is set forth below:**

Activities	Original Date	Original Day	Revised Date	Revised Day
Date of the Public Announcement [“PA”]	January 31, 2026	Saturday	January 31, 2026	Saturday
Corrigendum to the PA	-	-	February 05, 2026	Thursday
Publication of Detailed Public Statement in newspapers	February 06, 2026	Friday	February 06, 2026	Friday
Last date of Filing of the Draft Letter of Offer with the SEBI	February 13, 2026	Friday	February 13, 2026	Friday
Last date of a Competing Offer*	March 02, 2026	Monday	March 02, 2026	Monday
Identified Date*	March 12, 2026	Thursday	March 13, 2026	Friday
Date by which the Letter of Offer will be dispatched to the shareholders	March 20, 2026	Friday	March 23, 2026	Monday



Activities	Original Date	Original Day	Revised Date	Revised Day
Last date by which Board of the Target Company shall give its recommendation	March 24, 2026	Tuesday	March 25, 2026	Wednesday
Last date for upward revision of Offer Price and/or Offer Size	March 25, 2026	Wednesday	March 27, 2026	Friday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchange and Target Company	March 27, 2026	Friday	March 30, 2026	Monday
Date of commencement of tendering period	March 30, 2026	Monday	April 01, 2026	Wednesday
Date of closing of tendering period	April 15, 2026	Wednesday	April 16, 2026	Thursday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	April 29, 2026	Wednesday	April 30, 2026	Thursday
Date by which the underlying transaction which triggered open offer will be completed.	The underlying transaction (Share Purchase Agreement dated January 31, 2026) will be completed in compliance with Regulation 22(3) of the SEBI (SAST) Regulations i.e. not later than twenty-six weeks from the expiry of the offer period.			

The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

#There has been no competing offer as on the date of the LOF.

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Promoter and the Acquirers) are eligible to participate in the Offer any time before the Closure of the Tendering Period.*

- The Acquirers accept full responsibility for the information contained in this Advertisement and for the fulfilment of their obligations laid down in the SEBI (SAST) Regulations and a copy of this Advertisement shall also be available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com and CSE at www.cse-india.com.
- Capitalized terms used in this Advertisement, but not defined, shall have the same meaning assigned to them in the PA, Corrigendum to PA, DPS and LOF.

ISSUED ON BEHALF OF THE ACQUIRERS BY THE MANAGER TO THE OFFER:



VC Corporate Advisors Private Limited
 SEBI REGN. No.: INM000011096
 Validity of Registration: Permanent
 CIN: U67120WB2005PTC106051
 (Contact Person: Ms. Urvi Belani / Mr. Premjeet Singh)
 31, Ganesh Chandra Avenue, 2nd Floor,
 Suite No.- 2C, Kolkata-700 013
 Tel. No.: (033) 2225 3940
 Email: mail@vccorporate.com
 Website: www.vccorporate.com

On behalf of Acquirers:

Sd/-
Maneesha Singh
 Acquirer I

For Jagsakti Merchandise Private Limited
 Sd/-
Ramakar Singh
 Director
 DIN: 10417215
 Acquirer II

For Ros Advisory Private Limited
 Sd/-
Ramakar Singh
 Director
 DIN: 10417215
 Acquirer III

Date: 30.03.2026

Place: Kolkata

